

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No. 21(988)/2013-IC

Date: 23.09.13

In the matter of

Shri Atul Gulati,
204, Ground Floor, Sant Nagar,
East of Kailash,
New Delhi-110065

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI - 110001

Respondent

DATE: TWENTY THIRD SEPTEMBER TWO THOUSAND THIRTEEN.

Date: 23.09.13

ORDER

The appellant has filed an appeal on 4.9.13 received on 10.9.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter No. 21(988)/2013-IC dated 1.8.2013.

Brief facts of the case:

1. The appellant vide his application received on 3.6.13 sought information relating to Attorney General.
2. The respondent has collected the information from the concerned sections of this Ministry and could not get proper information for sending reply to the applicant.
3. Being aggrieved for not getting information from the respondent the applicant has filed an appeal received on 10.9.13.
4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation:

5. On perusal of the record it appears that the information could not collect the substantive response from the concerned public authority and failed to give reply to the appellant. It appears that the information sought by the applicant is of such nature that requires lot of time. Hence, there are adequate reasons for not giving the reply in time.
6. In view of the above, the Respondent is directed to furnish the reply to the applicant within 15 days from the date of receipt of this order. Hence, appeal is decided accordingly.
7. The appellant may kindly note that since the proceeding has been closed no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.


(DR. GITA RAWAT)

Joint Secretary & Appellate Authority
Date: 23.09.2013

Copy to:

1. Shri Atul Gulati, 204, Ground Floor, Sant Nagar, East of Kailash, New Delhi-110065
2. Smt. Asha Sota, CAPIO, US, Department of Legal Affairs.
3. Mr. Jagdish, SO, RTI Section, Department of Legal Affairs.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Law & Justice
(Deptt. of Legal Affairs)
Govt. of India, New Delhi